

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

Original Application No. 219 of 2021

E.S. Senthilvel,

...Applicant

Vs.

The Commissioner, Greater Chennai Corporation
and Others.

...Respondents

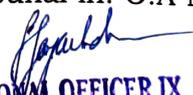
STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 219OF 2021

I,S.Jayachandran, S/o.Mr.M.Srinivasan, Hindu, aged about 42 years, Zone – IX, Greater Chennai Corporation having office at No.1, Lake area, 4th Cross Stret, Nungambakkam, Chennai - 600034, do hereby solemnly affirm and sincerely submit as follows.

1. I am working as the District Revenue Officer / Zonal Officer, in the Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case and I am filing this affidavit on behalf of the Commissioner, Greater Chennai Corporation.

2. I respectfully submit that Mr. E.S. Senthilvel residing at No.25, Vellar Street, Puliyur, Kodambakkam, Chennai – 600 024, filed the above application before the National Green Tribunal in. O.A No. 219 of 2021 with the prayer as such:


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CORPORATION OF CHENNAI**

- a) An order directing the 1st Respondent to remove the shredding machine and the other temporary constructions put for the purpose of utilising the shredding machine, near the Noon Meal Centre in Sy. No.204, Vellalar Street, Kodambakkam, Chennai – 600 024.
- b) An order of injunction restraining the 1st Respondent or its men, servants, agents from in any manner cutting down the 18 trees situated inside the land in Sy.No. 204, Vellalar Street, Kodambakkam, Chennai – 600 024.
- c) An order directing the 1st Respondent to redevelop the land into a play area and restore the playing equipments in the land situated in Sy.No. 204, Vellalar Street, Kodambakkam, Chennai – 600 024.

3. I respectfully submit that the Hon'ble National Green Tribunal passed an order dated 24.11.2021 in O.A. No. 219 of 2021, filed by Mr. E.S. Senthilvel as follows:-

“4. The learned counsel appearing for the Tamil Nadu Pollution Control Board (TNPCB) submitted that as directed by this Tribunal, the officials of the Tamil Nadu Pollution Control Board (TNPCB) have inspected the area and as directed by them, the Micro Compost Yard has been shifted to some other place and the Greater Chennai Corporation (GCC) has also undertaken to remove the recovery park from that area. If some time is granted, they may be able to file the Report.

10. The Counsel appearing for the 1st Respondent/Greater Chennai Corporation (GCC) also wanted some time...”

4. I respectfully submit that the Noon Meal Centre under the Greater Chennai Corporation is running in a hygiene manner and there


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is no nuisance by running Micro Compost yard and the material recovery facility. I further submit that the Micro Compost Yard is been regulated by the Solid Waste Management Rules, 2016 and the Bye-laws. The Bio-degradable and the Non-Bio degradable wastes should be converted into compost or recycle purposes i.e., waste to energy.

5. I respectfully submit that the Solid Waste Management bye-laws, 2019 framed by the Greater Chennai Corporation and it was sanctioned in the G.O. obtained by the Municipal Administration and Water Supply Department in G.O.(2D).No.09 dated 10.01.2020. In the Solid Waste Management Bye-laws, 2019 in Section 5(5) and Section 5(8) it states that the Material Recovery Facility and De-Centralised compost plant or Bio-Mechanisation plant to be promoted for recycling purpose so that the solid waste dumping in land fill will be reduced to avoid ground water contamination in both Kodungaiyur and Perungudi solid waste land fill site.

“...(5) setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be painted white and those for storage of other wastes shall be painted black;


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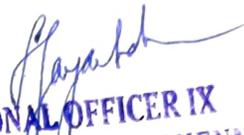
(8) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations..”

6. I respectfully submit that the Hon'ble Madras High Court has passed orders that due to paucity of area available even part of the park can be used for establishing compost yard in a catena of judgements namely, **M.S. Rangarajan Vs. The Pammal Municipality and Ors. in W.P. No. 26581 of 2017 dated 22.01.2018, Janakar Vs. The Commissioner, Hosur Municipality and Ors. in W.P. Nos. 26704, 25653 and 26720 of 2017 dated 08.11.2017, E.S. Aadithiyan Vs. The District Collector, Kancheepuram District and Anr. in W.P. No. 8048 of 2018 dated 11.12.2018 and T.G. Ruthramani, Secretary, Poonamallee Nanbargal Nagar Veetu Manai Urimaiyalargal Nalasangam, Poonamallee Vs. The Member Secretary, Chennai Metropolitan Development Authority and Ors. in W.P. No. 32938 of 2017 dated 14.03.2018 and it has been upheld by the Full Bench of the Hon'ble High Court of Madras in W.A. No. 4078 of 2019 dated 07.10.2021 (T. Karthikeyan Vs. The Commissioner, Coimbatore Corporation and Ors.)**

7. I respectfully submit that the Greater Chennai Corporation has not done any cutting of trees inside the land in S.No. 204, Vellalar Street, Kodambakkam, Chennai – 600 024. I further submit that the said Material Recovery Facility has not been functioning and is kept in abeyance until further orders. Photos enclosed.


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It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.


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Solemnly affirm that Chennai

Before Me

On this the 2nd day of February 2022

~~ASA~~ E.No: 2291/2019
119, Add. Law Chambers
High Court, ch-104.

And signed his name in my presence

Advocate::Chennai



Chennai, Tamil Nadu, India

3639+HWR, Ganga Nagar, Kodambakkam, Chennai, Tamil

Nadu 600024, India

Lat N 13° 3' 14.1696" Long E 80° 13' 11.01"

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Chennai, Tamil Nadu, India

3639+JR5, Ganga Nagar, Trustpuram, Kodambakkam, Chennai, Tamil
Nadu 600024, India

Lat N 13° 3' 14.3028" Long E 80° 13' 10.7472"

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Chennai, Tamil Nadu, India

No : 37, Vellalar St, Ganga Nagar, Kodambakkam, Chennai, Tamil Nadu
600024, India

Lat N 13° 3' 14.2128" Long E 80° 13' 10.1172"

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Chennai, Tamil Nadu, India

3639+JR5, Ganga Nagar, Trustpuram, Kodambakkam, Chennai, Tamil
Nadu 600024, India

Lat N 13° 3' 14.2092" Long E 80° 13' 10.3008"

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சென்னை மாநகராட்சி
சுரங்கிணைப்பு மையம்
RECOVERY FACILITY CENTRE
(RECYCLABLE & NON-RECYCLABLE)
பகுதி - 26 மண்டலம் - 9



Chennai, Tamil Nadu, India

3639+HWR, Ganga Nagar, Kodambakkam, Chennai, Tamil
Nadu 600024, India

Lat N 13° 3' 14.0256" Long E 80° 13' 10.9056"

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NATIONAL GREEN TRIBUNAL
CHENNAI :: (SOUTHERN ZONE)

O.A. No. 219 of 2021

STATUS REPORT

M/s. P.T. Ramadevi

Enroll No.1732/2000

COUNSEL FOR RESPONDENT